

30/10/00  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

FORM NO. 4  
 (See Rule 42 )  
 CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH.  
 GUWAHATI.

ORDER SHEET

Original No. 103/2002  
 Misc. Petition No. \_\_\_\_\_  
 Contempt Petition No. \_\_\_\_\_  
 Review Application No. \_\_\_\_\_

Applicant(s) Panitosh Deb

Respondent(s) H.O.F. 91ms

Advocate for Applicant(s) B.K. Bhattacharya, U.K. Goswami

Advocate for Respondent(s) C.W.C.

Notes of the Registry	Date	ORDER OF THE TRIBUNAL
This is an application in form C. F. for Rs. 50/- dismissed yde 10/4/02 BD 176547 Dated 13/3/2002 By, Registrar (3)02 <i>[Signature]</i>	5.4.02	<p>Heard Mr. U.K. Goswami, learned counsel for the applicant.</p> <p>The application is admitted. Call for the records. Returnable by four weeks.</p> <p>List on 8/5/2002 for further order.</p>

*Slk not taken*  
*Envelopes not submitted*  
*Slk received Notice*  
*Prepared and sent to*  
*ADS for issuing the Notice*  
*Slk No 1765 by Regd Ad*  
*12/4/02*  
*DINo 1162 to 1166*  
*dd. 23/4/02*  
*mb*

*I.C.U. Sharmin*  
 Member

*Vice-Chairman*

*Mr. B.C. Das, learned counsel appearing  
on behalf of the Respondents prays four  
weeks time to file written statement.*  
*List on 6/6/2002 for orders.*

*I.C.U. Sharmin*  
 Member

*Vice-Chairman*

*⑤ Service report  
are still awaited.*

*30  
7.5.02*

(2)

Notice in Bl. 08  
Respondent No. 2 & 3.  
Returned due to  
incomplete address.

4/6/02

6.6.02

No. written statement  
has been filed.

3/2  
5.6.02

No. written statement  
has been filed.

3/2  
28.6.02

No. Wks. has been filed.

3/2  
12.9.02

18.11.02

Respondent Nos  
2 to 5 has been  
filed W.E.

3/2

bb

5.11.02

Heard Mr. S. Barma learned  
counsel for the applicant and Mrs.  
R. Choudhury learned counsel for the  
respondents. Mrs. Choudhury has stated  
that the respondents will file the  
written statement within one or two  
days. Within this time the matter may  
fix for hearing. Let the case be  
listed for hearing on 25.11.02. In the  
meantime, the applicant may file their  
rejoinder if any.

Vice-Chairman

25.11.02

Dist the matter on 27.11.2002  
for hearing.

mb

27.11.2002. Mr. S. Barma did not appear today.  
The case is adjourned to 27.11.2002.

Vice-Chairman

M.K.K

S/N

04/03/2002

(3)

3

No. of the Registry

Date

Order of the Tribunal

17/12/2002

Divorce case did not sit today. The case is adjourned to 20/12/2002.

19/12.

A.K. Farz

20.12.02

On the prayer of Mr. S. Sarma, learned counsel for the applicant the case is adjourned. Mrs. R.S. Choudhury, learned counsel for the respondents has no objection. List on 28.1.2003 for hearing.

K. K. H. Farz

Member

Vice-Chairman

mb

28.1.2003

Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr. S.K. Hajra, Administrative Member.

Prayer has been made on behalf of Mrs. R.S. Choudhury, learned counsel for the respondents for adjournment of the case due to her personal difficulties. Mr. S. Sarma, learned counsel for the applicant does not object to the prayer. The matter is accordingly adjourned and posted for hearing on 6.2.2003. fof

S.K. Hajra

Member

Vice-Chairman

mb

W/s dms been fixed 6.2.2003.  
R-2 to 5 am.

WB  
14/2/03

25.3.2003

Copy of the Judgment  
has been sent to the  
opposite party  
as well as to the  
Adv. for the Respondent.

AT

17.2.2003

Present: Hon'ble Mr Justice D.N. Chowdhury,  
Vice-Chairman  
Hon'ble Mr S. Biswas, Member (A)  
Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is disposed of. No order as to costs.

S. Biswas

Member

Vice-Chairman

nkm



6

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

O.A. / XXXX No. 103. . . of 2002

DATE OF DECISION 17.2.2003  
TIME OF DECISION

Shri Paritosh Deb . . . . . APPLICANT(S).

Mr B.K. Sharma, Mr S. Sarma and  
Mr U.K. Goswami . . . . . ADVOCATE FOR THE  
APPLICANT(S).

- VERSUS -

The Union of India and others . . . . . RESPONDENT(S).

Mr K.N. Choudhury and Mrs R.C. Choudhury . . . . . ADVOCATE FOR THE  
RESPONDENT(S).

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE MR S. BISWAS, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Ho'ble Vice-Chairman

X

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No.103 of 2002

Date of decision: This the 17th day of February 2003

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

The Hon'ble Mr S. Biswas, Administrative Member

Shri Paritosh Deb  
S/o Late Sudhir Deb,  
Village- Char Banks, P.S.- Khowai,  
District- West Tripura, Tripura. ....Applicant  
By Advocates Mr B.K. Sharma, Mr S. Sarma  
and Mr U.K. Goswami.

- versus -

1. The Union of India, represented by  
The Secretary to the Government of India,  
Ministry of Human Resources Development,  
New Delhi.
2. The Navodaya Vidyalaya Samity,  
Represented by the President,  
A-39, Kailash Colony, New Delhi.
3. The Director,  
Navodaya Vidyalaya,  
A.39, Kailash Colony,  
New Delhi.
4. The Deputy Director,  
Navodaya Vidyalaya Samity,  
Nongrim Hills, Shillog.
5. The Principal,  
Navodaya Vidyalaya,  
Ram Chandraghat,  
District-West Tripura, Tripura. ....Respondents  
By Advocates Mr K.N. Choudhury and Mrs R.C. Choudhury.

.....

O R D E R (ORAL)

CHOWDHURY. J. (V.C.)

The applicant was first appointed on daily wage basis by the Principal, Jawahar Navodaya Vidyalaya (JNV for short), Ramchandra Ghat, West Tripura vide order dated 27.9.1993. As per the appointment letter the applicant was appointed on daily wage basis against a

sanctioned post of Group 'D' on a fixed salary of Rs.400/- per month. It was stated that his salary was subsequently increased to Rs.500/- per month. By order dated 1.7.1998 the applicant was appointed against a vacant sanctioned post of Laboratory Attendant on purely temporary basis on fixed consolidated monthly salary of Rs.1000/- on part-time basis with effect from 1.7.1998. By order dated 24.4.1999 due to the commencement of the summer vacation of the school from 1.5.1999, his service from the part-time job as Laboratory Attendant was terminated with effect from 30.4.1999. The applicant submitted a representation before the Deputy Director, Navodaya Vidyalaya Samiti on 12.9.1999 requesting for appointing him on regular basis to any post in the region. By order dated 15.11.1999, on the strength of the aforementioned representation of the applicant, the applicant was again appointed on part-time basis as Laboratory Assistant-cum-Electrician on a consolidated fixed monthly salary of Rs.1000/-. According to the applicant from 1.4.2000 his service was terminated without any order. Being aggrieved, the applicant first knocked the door of the High court by way of a Writ Petition, which was numbered and registered as W.P.(C) No.557 of 2000. By order dated 20.7.2001 the High Court dismissed the application of the applicant as not maintainable and the applicant, therefore, moved this Tribunal by way of the present O.A. assailing the action of the respondents including his termination from service.

2. The respondents submitted their written statement. In the written statement the respondents stated that the applicant was engaged on part-time basis from time to time due to exigency of service. His engagement itself indicated that he was engaged purely on temporary part-time basis indicating that his service was liable to be terminated any time without any notice. The applicant, though was working as a Laboratory Assistant for some time, he was not eligible for the post since the prescribed qualification for the post of Laboratory Assistant was to the effect that the candidate would have passed the Secondary Examination (Class-X) or equivalent with Science subject and since the applicant did not possess the said qualification he was not eligible for the post. That apart, the respondents also stated that the post of Laboratory Assistant in the school was a reserved post for ST community and for that purpose the authority conducted an interview on 6.4.2000 and selected a regular Laboratory Assistant from the ST community and who had already joined in the post. It was pleaded that the service of the applicant was terminated as per terms contained in the appointment letter.

3. We have heard Mr S. Sarma, learned counsel for the applicant and Mrs R.S. Choudhry, learned counsel for the respondents. From the materials on record it appears that the applicant was working under the respondents since 1993, of course, with some breaks, till the impugned order of termination was passed. The applicant, as contended by Mrs Choudhury, was holding the post purely on temporary basis under the respondents. But then, the respondents as a State under Article 12 is also to act as

a.....

a benevolent employer. The very termination order which was only an oral termination order, on the face cannot be accepted since the order was passed without any notice or the payment in lieu thereof.

4. On consideration of the entire materials on record, we are, however, not inclined to disturb the same since a person was already engaged on holding a regular selection. We, however, feel it is a case in which the respondents need to consider for absorption of the applicant in a Group 'D' post in which the applicant can be fitted. Mr S. Sarma submitted that the applicant has no particular choice and is willing to work even outside West Tripura provided he is engaged in a regular Group 'D' post.

5. On consideration of all the aspects of the matter, we feel that ends of justice will be met if a direction is issued on the applicant to submit a fresh representation before the respondent Nos.3 and 4 narrating his grievances within a month from today. If such representation is made the authority shall consider the same sympathetically, keeping in mind about the past services of the applicant and consider his case for absorption in any Group 'D' post in accordance with law in any vacant Group 'D' post.

6. With the above observation the application stands disposed of. No order as to costs.

*S. Biswas*  
( S. BISWAS )  
ADMINISTRATIVE MEMBER

*D. N. Chowdhury*  
( D. N. CHOWDHURY )  
VICE-CHAIRMAN

THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH  
GUWAHATI

D.A. No. 103 of 2002

Sri Paritosh Deb

... Applicant

- Versus -

Union of India & Ors.

... Respondents

I N D E X

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Filed by : U.K. Goswami  
Advocate

Filed by : <sup>3</sup>  
the Applicant  
through  
Vijay Kr. Goswami  
Advocate

THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH  
GUWAHATI

(Application under Section 19 of the Central  
Administration Tribunal Act, 1985)

O.A. No. 103 of 2002

BETWEEN

Sri Paritosh Deb,  
son of Late Sudhir Deb, Village-  
Char Ganks, P.S. Khowai, District-  
West Tripura, Tripura.

... Applicant

AND

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Human Resource Development, New Delhi-1,
2. Novodaya Vidyalaya Samity, represented by the President A-39, Kailash Colony, New Delhi-110048.
3. The Director, Novodaya Vidyalaya, A-39, Kailash Colony, New Delhi-110048.
4. The Deputy Director, Novodaya Vidyalaya Samity Nonagrim Hills, Shillong-793003.
5. The Principal, Novodaya Vidyalaya, Ram Chandraghat, District-West Tripura, Tripura.

... Respondents

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :

The present application is not made against any particular order, but has been made against the action of the Respondent authorities disengaging/releasing the Applicant from Jawahar Novodaya Vidyalaya, Ramchandra

P Deb

Ghat, Khowai (West Tripura) where he was working as Laboratory Asstt.

**2. JURISDICTION OF THE TRIBUNAL :**

The Applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

**3. LIMITATION :**

The Applicant further declares that the present application have been filed within the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.

**4. FACTS OF THE CASE :**

4.1 That the Applicant is a citizen of India and as such he is entitled to all the rights and privileges as guaranteed under the Constitution of India and laws framed thereunder.

4.2 That the brief fact of the case is that the Applicant has constantly looking for a job after death of his father and he registered his name in the employment exchange at West Tripura. He got appointment against a sanctioned post of Group-D on a fixed pay of Rs. 400/- per month with effect from 27.9.96 in Jawahar Navodaya Vidyalaya at Ramchandra Ghat, West Tripura. Subsequently his salary was increased to Rs. 500/- p.m. He was thereafter appointed against a vacant sanctioned post of Laboratory Attendant on a consolidated monthly salary of Rs. 1000/- p.m. with effect from 1.1.98 in

*P Dab*

the same school. But by an order dated 24.4.99, his services was terminated. However, due to acute financial crisis of the Applicant, he was not in a position to approached any legal forum against the order of termination. Thereafter, on 15.11.99 he was again appointed as Lab. Attendant-cum-Electrician in the Jawahar Novodaya Vidyalaya Ramchandra Ghat. On 1.4.2000, the Applicant was verbally asked that his service is no longer required in the samity. Then the Applicant approached his Advocate and a legal notice was sent to the authority concerned demanding appropriate action in the matter. But the Respondents on their part remain silent. Finding no other alternative, the Applicant approached the Hon'ble Gauhati High Court, (Agartala Bench) by way of filing a writ petition, which was being numbered as WP(C) 557/2000. The aforesaid writ petition before the Agartala Bench of Hon'ble Gauhati High Court has dismissed by its order dated 20.7.2001, on the ground of maintainability i.e. lack of jurisdiction. Hence the Applicant has come before this Hon'ble Tribunal seeking just and appropriate relief.

4.3 That the Applicant begs to state that he was first appointed on 27.9.93 as daily wage basis against a sanctioned Group-D post in the Jawahar Novodaya Vidyalaya at Ramchandra Ghat, West Tripura. Accordingly he joined in the services and discharged the duties entrusted to him. Subsequently his salary was increased to Rs. 500/- p.m.. To that effect a certificate was issued by the Principal.

P Deb

A copy of the order dated 27.9.93 and certificate dated 10.8.96 are annexed herewith as Annexure-1 & 2 respectively.

4.4 That the Applicant begs to state that he was continuously working in the schools since his date of initial appointment on 27.9.93. Thereafter, he was appointed against a vacant sanctioned posts of Laboratory Attendant on a fixed consolidated monthly salary of Rs. 1000/- p.m. on part time basis with effect from 1.1.98. Pursuant to the order dated 1.1.98, he was working as Laboratory Attendant.

It is pertinent to mention here that the Applicant is a qualified person to hold the said post and his appointment was made through Employment Exchange after following the due process of law.

A copy of the order dated 1.1.98 is annexed as Annexure-3.

4.5 That the Applicant begs to state that to utter shock and surprise when he received the termination order dated 24.4.99 issued by the Principal, Jawahar Navodaya Vidyalaya, Ramchandra Ghat (Respondent No. 5) whereby the services of the Applicant was terminated. Due to his poor economic condition, it was not possible on his part to approach before any legal forum at that time against the termination order.

A copy of the order dated 24.4.99 is annexed herewith as Annexure-4.

P Deb

4.6 That the Applicant begs to state that despite the order dated 24.4.99 (Annexure-4), the Applicant was allowed to perform his duty in the Jawahar Novodaya Vidyalaya, Ramchandra Ghat, West Tripura and he was paid a consolidated salary of Rs. 1000/- p.m. As the salary was very low, he made a representation on 12.9.99 before the Deputy Director, Novodaya Vidyalaya Samity at Shillong (Respondent No. 4) praying therein for regularisation of his service. But the Respondent authority did not take action.

A copy of the representation dated 12.9.99 is annexed as Annexure-5.

4.7 That the Applicant begs to state that thereafter vide order dated 15.11.99 issued by the Principal Jawahar Novodaya Vidyalaya, Ramchandra Ghat (Respondent No. 5) appointed the Applicant as Laboratory Assistant-cum-Electrician on a consolidated fixed salary of Rs. 1000/- p.m. Pursuant to the new appointment order he joined in the service and discharged his duties to the satisfaction of all concerned. The action of the Respondent authority by issuance of the termination order dated 24.4.99 (Annexure-4) and appointment order dated 15.11.99 (Annexure-6) were only to create artificial service break of the Applicant. Although he was continuously performing his duty. It is pertinent to mention here that the Applicant has got all the required qualification to hold the post of Electrician in addition to his other qualification.

A copy of the order dated 15.11.99 is annexed as

P Feb

Annexure-6.

4.8 That the Applicant begs to state that on 1.4.2000 when he went to the school for performing his duty, the Principal (Respondent No. 5) verbally asked him not to come to the school and his service is no more required. To that effect he was not even served with a notice, terminating his service as required under law.

4.9 That the Applicant begs to state that he made a legal notice dated 22.11.2000 through his Advocate for allowing him to continue his work and payment of arrears salaries. Inspite of the legal notice the Respondent authorities did not take any action into the matter.

A copy of the legal notice dated 22.11.2000 is annexed as Annexure-7.

4.10 That the Applicant begs to state that finding no other alternative he approached the Hon'ble Gauhati High Court (Agartala Bench) by way filing a writ petition on 20.12.2000, which was being numbered as WP(C) No. 557/2000. In that writ petition the Respondent authority appeared and also filed their affidavit. But the said writ petition was dismissed by an order dated 20.7.2001 on the ground of jurisdiction, since the jurisdiction of the matter pertaining to Novodaya Vidyalaya Samity lies before the Hon'ble Central Administrative Tribunal. Moreover, due to poor economic condition of the Applicant, he could not come before this Hon'ble Tribunal soon after dismissal of the writ petition.

*P Deb*

A copy of the order dated 20.7.2001 is annexed as Annexure-8.

4.11 That the Applicant begs to state that the Respondent No. 2 arbitrarily terminated the service of the Applicant and he was not given any notice to that effect. Such actions on the part of the Respondent authorities is not tenable/sustainable under law and same is contradictory to the settled principles of service jurisprudence. Admittedly the Applicant was given appointment by the authority and after serving for a long duration, his service has been discontinued without any notice and without any written order. The Applicant being a temporary servant under the Respondents, gets due protection under Article 311 of the Constitution of India and laws framed thereunder.

4.12 That the aforesaid facts and circumstances lead to only conclusion that the Applicant has been illegally terminated from his service due to the vindictive attitude of the Respondents. Hence, this DA towards redressal of his grievance and the relief sought for if granted would be just and proper.

4.13 That the Applicant begs to state that he is a qualified person to hold any Group-D posts under the Respondents apart from the post of Lab-Asstt. and electrician. In the office of the Respondents there are number of vacancies in the Group-C and Group-D establishment and the Respondents very well can accommodate the Applicant in those vacancies. Apart

P Deb

from that the case of the Applicant is also covered by various OM's issued by the Government of India, and his case is also required to be considered for grant of temporary status and regularisation under those OM's.

The Applicant craves leave of the Hon'ble Tribunal to produce those OM's at the time at hearing of the case.

4.14 That the Applicant has demanded justice but the same has been denied to him.

4.15 That the application is filed bonafide and for ends of justice.

**5. GROUND FOR RELIEF WITH LEGAL PROVISIONS :**

5.1 For that the impugned action on the part of the Respondents are illegal, arbitrary and violative of Articles 14, 16 and 311 of the Constitution of India and laws framed thereunder.

5.2 For that the Applicant being in continuous service for 8 years in the school, his service ought not have to terminated by the Respondents.

5.3 For that the impugned action is a stigmatic one and the same is not sustainable in the eye of law and thus liable to be set aside and quashed.

5.4 For that in any view of the matter, the impugned order is not sustainable.

The Applicant crave leave of this Hon'ble Tribunal

*.P Deb*

to advance more grounds both legal as well as factual at the time of hearing of this case.

**6. DETAILS OF REMEDIES EXHAUSTED :**

The Applicant declares that he has no other alternative and efficacious remedy except by way of filing this application. He is seeking urgent and immediate relief.

**7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT :**

The Applicant further declares that he has previously filed a writ petition regarding the same subject matter which has disposed of due to lack jurisdiction. Besides that he declares that he has not filed previously any application, writ petition or suit in respect of the subject matter of the instant application is filed before any other Court, Authority or any other Bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

**8. RELIEFS SOUGHT FOR :**

Under the facts and circumstances stated above, the Applicant prays that this application be admitted, records be called for and notice be issued to the Respondents to show cause as to why the reliefs sought for in this application should not be granted and upon hearing the parties and on perusal of the records, be pleased to grant the following reliefs :

8.1 To set aside and quash the orders of termination

*p deb*

dated 24.4.99 (the oral order) and to reinstate the Applicant with full back wages and other service benefits.

8.2 To direct the Respondents to accommodate the Applicant in any vacant post (Group-C or D) commensurating to his qualification and to regularise his such service taking into consideration the OMs mentioned above.

8.3 Cost of the application.

8.4 Any other relief/reliefs to which the Applicant is entitled to and as may be deemed fit and proper by the Hon'ble Tribunal.

**9. INTERIM ORDER PRAYED FOR :**

Under the facts and circumstances of the case the Applicant pray for interim order directing the Respondents to allow him to continue as Laboratory Attendant-cum-Electrician in the Jawahar Novodaya Vidyalaya, Ramchandra Ghat, West Tripura.

10. \*\*\*\*\*

The application is filed through Advocate.

**11. PARTICULARS OF THE I.P.O. :**

- i) I.P.O. No. : 26 547857
- ii) Date : 13/3/2002
- iii) Payable at : Guwahati.

**12. LIST OF ENCLOSURES :**

As stated in the Index.

P Deb

V E R I F I C A T I O N

I, Shri Paritosh Deb, aged about 29 years, son of Late Sudhir Deb, Village- Char Ganks, P.S. Khowai, District-West Tripura, Tripura, do hereby solemnly affirm and verify that the statements made in paragraphs 4'42, 4'8, 4'11, 4'12, 4'13 & 5'1 to 5'4 are true to my knowledge ; those made in paragraphs 4'3, 4'4, 4'5, 4'6, 4'7, 4'9 & 4'10 are true to my information derived from records and the rests are my humble submissions before this Hon'ble Tribunal.

And I sign this verification on this the 22 nd day of March 2002.

*✓ paritosh deb*

True Copy

## ANNEXURE - I ~~SERIES~~

JAWAHAR NAVODAYA VIDYALAYA : RAMCHANDRAGHAT : WEST TRIPURA

10-29

Date = 27.09.1993

Ref. No. F.1-9/JMV(RCG)/90/3833-85

OFFICE ORDER

You are appointed on daily wage basis against a sanctioned post of Group-D on a fixed salary of Rs.400/- (Four hundred) only per month. The appointment is temporary and can be terminated at

The appointment is purely temporary and can be terminated at any time without assigning any reason. This will not confer a right to claim permanent/regular absorption on any later date and time. There is no specific area of your duty. You may be employed for any work the Vidyalaya requires.

Your appointment comes into effect from 27th Sept'93 .

T<sub>g</sub>

Sri Paritosh Deb

Khowai .

SD/

## Principal

Copy to : -

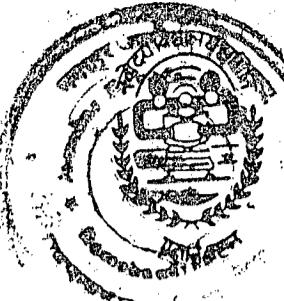
01 The D.M. & Collector, West Tripura, Agartala.

02 The Deputy Director, Navodaya Vidyalaya Samiti,  
Regional Office, Lachumiere, Shillong .

SD  
Principal .

684. R. C. WEST TRF 2  
WILSONS

ज्ञानव नवोदय विद्यालय  
सूनय संसोधन विकास मंत्रालय  
(शिक्षा विभाग)  
रामचन्द्रघाट, पश्चिम त्रिपुरा 786009  
फ़िल्म - 786009  
हस्ताक्षः



Phone :  
JAWAHAR NAVODAYA VIDYALAYA  
Ministry of Human Resource Development  
( Deppt. of Education )  
RAMCHANDRAGHAT, WEST TRIPURA  
Pin-786207

(Ref No. ....)

Date 10.08.1996

TO WHOM IT MAY CONCERN

Shri Paritosh Deb is working in this Vidyalaya w.e.f. 12.11.1995 on Casual Basis in fixed pay of Rs. 500.00 with vacational breaks and doing Electricals works. This is purely temporary.

U.Gandhi  
Principal

MR. V. R. C. G WEST TRIPURA

JAWAHAR NAVODAYA VIDYALAYA RAMCHANDRAGHAT : WEST TRIPURA

Ref. No. P.1-8/JNV(RCG)/96-98/

Date - (1.01.1998)

O F F I C E   O R D E R

You are appointed against the vacant sanctioned post of Lab. Attendent on purely temporary basis on fixed consolidated monthly salary of Rs. 1000.00 (One Thousand) only on part-time (u.o.) basis w.e.f. 01.01.1998.

Your service can be terminated at any time without notice or assinging any reasons thereof.

To

Shri Paritosh Deb  
J.N.V. Ramchandraghat.

Principal

MR. P. S. DEB PRINCIPAL

15- ANNEXURE-B

JAWAHAR NAVODAYA VIDYALAYA, RAMCHANDRAGHAT 1, W.L.T. TRIPURA

Ref. No. 1-1/INV(LAB)/98-99/

Date 24.4.99

SEEING GRAB

As the summer vacation is starting from 01.05.1999, you are hereby terminated from your last time job of Lab Attendent with effect from 30.04.1999. You may be recalled after summer vacation if required.

To

Mr. Paitosh Deb  
JNV, Ramchandraghat  
W. Tripura

Parshapath  
Principal I/C

PRINCIPAL  
S. M. V. R. C. C. WEST TRIPURA

To

The Deputy Director  
Navodaya Vidyalaya Samiti  
Regional Office, Nonjrin Hills  
Shillong - 793003.

Through: The Principal, J.N.V. Ramchandraghat, West Tripura

Sub : Consideration for Regular Appointment.

Sir,

With due respect and humble submission, I would like to draw your kind attention that I have been serving in your Vidyalaya, J.N.V. Ramchandraghat, since Sept' 23, 1993 on part time basis. Sometimes against the post of Electrician and sometimes that of Lab. Assistant. I am performing the duty in Scice Lab., operating the Generator of the Vidyalaya including all other Electric Work.

I get Rs. 1000.00 (Rupees One Thousand) only for the said duties, a very megre amount to lead my life.

I, therefore, request your honour to kindly appoint me on regular basis against any such posts any where in this region and oblige me.

Thanking you,

Date :- 12.09.1999.

Yours faithfully,

( Paritosh Deb )

ANNEXURE F (6/8)

Seal

JAWAHAR NAVODAYA VIDYALAYA : RAMCHANDRACHAT : WEST TRIPURA

Ref. No. F.1-9 / JNV (RCG) / 90 / 1167 Date 15.11.99

OFFICE ORDER

Reference your application for the Post of Part-time in Lab. Att.-Cum-Electrician dated 15.11.99 the undersigned is pleased to appoint you on part time basis as in Lab. Ass'tt.-Cum-Electrician on a consolidated fixed monthly salary of Ru.1000/- (Rupees one thousand) only.

The post is purely temporary and can be terminated at any time without notice or assigning any reason thereof.

You may join duty w.e.f. 15.11.99.

To

Shri Paritosh Deb,  
Khawai.

Sd/- Illegible.

15.11.99

Principal,  
J.N.V., R.C.Ghat,  
Khawai, Tripura (West).

Copy to :-

01. The Deputy Director, Navodaya Vidyalaya Samiti, Regional Office, Nongrim Hills, Shillong-793003.
02. The D.M. Collector, West Tripura, Agartala.

PRINCIPAL.

Rakhal Majumdar, B. Com; L.L.B.  
Advocate

Approved Lawyer of Tripura Gramin Bank

TRIPURA BAR ASSOCIATION

Room No - 3

Agartala; West Tripura. 799 001.

Residence:  
Manorama Bhaban,  
Pyaribabur Bagan,  
P.O. - Agartala, West Tripura,  
PIN - 799 001.

Ref. No. ....

Date 22/11/2000

REGISTERED WITH A/D

NOTICE DEMANDING JUSTICE

To

1. Union of India

Notice to be served upon the Secretary  
Govt. of India,  
to the Human Resource Development, Department.  
Education Department, New Delhi.

2. The Principal,

Jawahar Navodaya Vidyalaya,  
Ramchandraghat, Dist. West Tripura,  
Tripura State.

3. The District Magistrate & Collector,  
West Tripura,  
Agartala.

4. Jawahar Navodaya Vidyalaya

Notice to be served upon the Chairman,  
Jawahar Navodaya Vidyalaya, New Delhi.

..... Notice Receivers.

For and on behalf of

Paritosh Deb, S/O Late Sudhir Deb  
of Charkanki, P.S. - Khowai,  
District - West Tripura.

..... Notice Giver.

Rakhal Majumdar  
Advocate 22/11/2000

Rakhal Majumdar, B.Com; L.L.B.  
Advocate

Advocate

Approved Lawyer of Tripura Gramin Bank

TRIPURA BAR ASSOCIATION

Room No - 3

Agartala; West Tripura. 799 001.

Residence:  
Manorama Bhaban,  
Pyaribabur Bagan,  
P.O. - Agartala, West Tripura,  
PIN - 799 001.

Date 22-11-2000

Ref. No. ....

- : 2 : -

Sir,

Under instructions from and on behalf of my client, above named notice giver, I do hereby serve this notice upon you on the following facts and circumstances :

1. That my client is a citizen of India. He was appointed by the notice receiver no. 2 on 27-9-93 "on daily wage basis against a sanctioned post of Group - D".
2. Thereafter my client was appointed against the vacant sanctioned post of Lab. Attendent on purely temporary basis on fixed consolidated monthly salary of Rs. 1,000.00 (Rupees One Thousand) only on part time basis w.e.f. 01-01-1998.
3. That, my client there after has been serving of the Jawahar Navodaya Vidyalaya under the Notice Receiver No. 2.
4. That, while my client went to the school for performing his duty on 01-04-2000, the Notice Receiver No. 2 verbally asked the Notice Giver not to come to the school and his service would no more be required. My client, insisted to issue an office order but the Notice Receiver No. 2 <sup>did</sup> not issue any office order. My client wanted to continue his work and to put his signature in the daily attendance register which was also denied by the Notice Receiver No. 2.
5. That, thereafter my client sought assistance from the local leader and also from the S.D.O., Khowai in order that the Notice Receiver No. 2 would allow the notice

*Rakhal Majumdar*  
Rakhal Majumdar  
Advocate  
22/11/2000

Rakhal Majumdar, B. Com; L.L.B.  
Advocate

Approved Lawyer of Tripura Gramin Bank

TRIPURA BAR ASSOCIATION  
Room No - 3  
Agartala; West Tripura. 799 001.

Residence:  
Manorama Bhaban,  
Pyaribabur Bagan,  
P.O. - Agartala, West Tripura,  
PIN - 799 001.

Ref. No .....

Date 22/11/2000

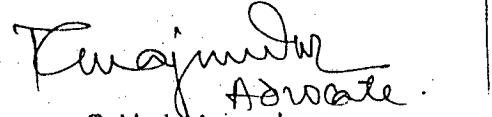
- : 3 : -

Given to continue his works in his appointed post of Lab. Assistant  
Navodaya Vidyalaya but without any result.

In the aforesaid facts and circumstances my client  
serves this Notice upon you demanding Justice and for allowing  
him to continue his work as Lab. Assistant under Jawahar  
Navodaya Vidyalaya and also for arranging payment of his  
arrear salary within a period of 7(Seven) days failing which  
my client intends to take legal action against you without  
any further reference in this regard.

Thanking you.

Yours faithfully

  
Rakhal Majumdar  
Advocate  
22/11/2000

## IN THE GAUHATI HIGH COURT

(THE UNION GOVERNMENT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

## CIVIL APPELLATE SIDE

C. 1/2000

AGARTALA BENCH, AGARTALA

Appeal from  
CIVIL Rule

No. 557 of 19/2/2000

W.P. (C)

Dabotosh Deb

Appellant  
Petitioner

The Union of India &amp; others

v. The Government of Assam, Respondent  
Opposite Party,

Appellant Mr. A. K. Saha, Adv.

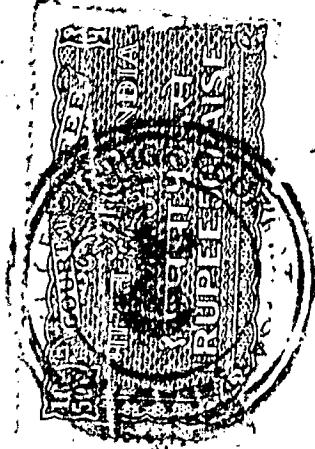
For Petitioner Mr. R. Majumder, Adv.

and Respondent Mr. J. K. Paul, Adv.

For Opposite Party Mr. S. C. Sircar.

CERTIFIED TO BE A TRUE COPY  
Asstt. Registrar  
Gauhati High Court,  
Agartala Bench,  
Agartala,  
Assam  
10/10/2000, Act 1 of 1860.9/10/00  
Supplementary (Copy)  
Gauhati High Court  
Agartala, Bench

COMARED BY

9-10-01  
Signature

WP(c) 557/2000

71

33

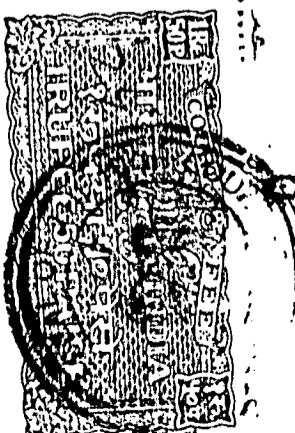
Serial No.	Date	Office notes, reports, orders or proceedings with signature
	20.7.2001	BEFORE THE HON'BLE MR JUSTICE B.B.DEB Learned Counsel for the petitioner is absent.

SWORN TO BE A TRUE COPY  
9.10.2001  
Asstt. Registrar,  
Gauhati High Court  
Agartala Bench,  
Agartala.  
Enacted by B.J. Act 1 of 1976

In view of the order passed on  
16.7.2001, the case was listed on  
18.7.2001 and again as prayed for by  
the Learned Counsel for the petitioner,  
Mr. A.L. Saha, the case was adjourned  
and listed today.

In view of the order passed on  
16.7.2001 and having perused the  
notification mentioned in the order  
dtd. 16.7.2001, I am of the considered  
view that the High Court has no  
jurisdiction to entertain the adjudica-  
tion of the matter relating to the  
service and service conditions of any  
staff or employee of Navodaya Vidyalaya.  
Accordingly, the petition being not  
maintained is hereby dismissed.

Sd/- B.B.DEB  
Judge



COMPARE BY  
Signature

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, : GUWAHATI BRANCH:

सेंट्रल एडमिनिस्ट्रेटिव ट्रिब्यूनल CENTRAL ADMINISTRATIVE TRIBUNAL
NOV 2002
गुवाहाटी शाखा GUWAHATI BRANCH
AT GUWAHATI

File No. By  
THROUGH  
Mr. R. S. Choudhury  
Advocate

ORIGINAL APPLICATION NO. 103/2002

Sri Paritosh Dev ... Applicant

- Vs -

Union of India & Ors. ... Respondents

The Respondent Nos. 2 to 5 beg to file  
their Written Statement as follows :

1. That all the averments and submissions made in the Original Application are denied by the answering Respondents, save what has been specifically admitted herein and what appears from the records of the Case.
2. That with regard to the statements made in Paragraphs 1, 2, 3, <sup>and</sup> 4.1 of the Original Application, the answering Respondents have no comments to offer.
3. That with regard to the statements made in Paragraphs 4.2 and 4.3 of the Original Application, the Respondents state that the Applicant was appointed as Casual Labourer on temporary basis.
4. That with regard to the statements made in Paragraph 4.4 of the Original Application, the answering Respondents beg to state that the Applicant has been appointed

*D. Hazarika*

( 2 )

purely on part time basis and there was no assurance to him for regularisation of his service in the Samiti/JNV. His appointment on part time basis was not made through Employment Exchange as has been alleged and the answering Respondents categorically deny the statement made to this effect. It is further pertinent to mention herein that as per records, on the relevant date of 1.1.1998 one Sri Ranjan Kumar was working on part time basis as Lab. Attendant and the same would be revealed from the Attendance Register which contains the signature of the Lab. Attendant during the concerned period. Hence, the correctness of the statement made in Paragraph 4.4 of the Original Application is subject to scrutiny by this Hon'ble Tribunal.

A copy of the relevant page of Attendance Register for the concerned period of 1.1.1998 is annexed herewith and marked as  
ANNEXURE - A.

5. That with regard to the statement made in Paragraph 4.5 of the Original Application, the answering Respondents state that as per terms of Part time appointment, his part time services were terminated due to non-availability of work.

6. That with regard to the statement made in Paragraphs 4.6 of the Original Application, the answering Respondents beg to state that as per availability of work, he was engaged on part time basis from time to time

*D. Hazarika*

and accordingly he was been paid for the services he rendered on part time. It was very clear at the time of engagement on part time basis that his services could not be regularised and can be terminated at any time. The Applicant was appointed on purely part time basis and it was clear that his services can be terminated at any time.

7. That with regard to the statement made in Paragraph 4.7 of the Original Application, the answering Respondents deny the contentions made therein. It is further pertinent to mention that on 15.11.1999 no letter was despatched from the Ramchandraghat Vidyalaya and the despatch No. 1167 as has been mentioned in Annexure - 6 of the Original Application is not available in the despatch Register of the Vidyalaya. Therefore, the legality and validity of the said letter dated 15.11.1999 which was been annexed as Annexure - 6 to the Original Application is subject to scrutiny of this Hon'ble Tribunal since the same may have been typed/written by the Applicant.

8. That with regard to the statement made in Paragraph 4.8 of the Original Application, the answering Respondents beg to state that the Navodaya Vidyalaya Samiti has fixed certain criteria and conditions for appointment in the post of Lab. Attendant which are :

- (i) That he/she must have passed the Secondary Examination (Class-X) or equivalent with Science subject.

*Shyamka*

(ii) That, the Applicant must have the age within 18 - 30 years.

(iii) This drive for Jawahar Navodaya Vidyalaya at Ramchandraghat is meant for S.T. candidates.

In view of the above position, the Applicant not being qualified and not being a member of the S.T. community could not be appointed against any regular/ sanctioned vacant post of Lab. Attendant.

Further, it is humbly submitted that the interview for the post of Lab. Attendant was conducted on 6.4.2000 in the Institution only for S.T. Candidates as the sanctioned vacant post is meant for S.T. candidate only. A regular Lab. Attendant from S.T. candidate has already been selected where after the newly selected candidate has already joined in the Vidyalaya on 24.7. 2000. Question of non-selection of the Applicant or disengagement/termination of the Applicant under the above circumstances cannot arise.

It is further pertinent to mention herein that roster point for filling up the <sup>Group-D</sup> posts of Vidyalaya at local level in accordance with stipulation of the Samity are made out by the Directorate of Navodaya Vidyalaya Samity, Shillong with appropriate approval of the concerned Ministry and as per letter issued by the Navodaya

*Subhasankar*

Vidyalaya Samity, Shillong dated 16.10.1997, the post of Lab. Attendant in West Tripura is marked and meant for S.T. candidates.

A copy of the said letter dated 16.10.97 issued by the Deputy Director, Navodaya Vidyalaya Samity, Shillong is annexed herewith and marked as ANNEXURE - B.

9. That with regard to the statement made in Paragraph 4.9 and 4.10 of the Original Application being matters of records of the Case, the answering Respondents have no comment to offer. The answering Respondents however, do not admit anything contrary to records.

10. That with regard to the statement made in Paragraphs 4.11 and 4.12 of the Original Application, the Respondents state that the Applicant has no legal right to get himself regularised in the JNV. The services of the Applicant were terminated as per terms of his appointment on part time basis. The Respondents have passed the Orders as per the rules and terms of part time appointment. Hence, there is no violation of any rule.

11. That with regard to the statement made in Paragraph 4.13 of the Original Application, the answering Respondents state that the appointment in the Samity/JNVs are being made as per the recruitment rules in force from

*Shagarib*

( 6 )

time to time, hence the Applicant cannot claim for his appointment automatically and further reiterate the statement made in Paragraph 8 hereinabove. The Applicant is not a member of the S.T. community and cannot be eligible to hold the said post.

12. That with regard to the Statement made in Paragraph 4.14 of the Original Application, the answering Respondents beg to state that justice has not been denied and no fundamental right of the Applicant has been infringed in any way and the services of the Applicant were discontinued as per terms of his part time appointment.

13. That under the facts and circumstances stated above, it is respectfully submitted that this application is devoid of any merit and the same deserves to be dismissed with cost.

#### V E R I F I C A T I O N

I, Debananda Hazarika, son of Mr. Damborubbar Hazarika, aged about 50 years, working as Deputy Director, Navodaya Vidyalaya Samity, Regional Office - Shillong do hereby verify that the statements made in Paragraphs 1 to 13 are true to my knowledge, beliefs and records and I have not suppressed any material facts.

*Debananda Hazarika*

Date : 16/11/202

SIGNATURE

Place : Guwahati.

THE ALLEGHENY REGISTER OF TEACHERS  
is published monthly, at Pittsburgh, Pa.

29  
For the mouth of the river. 19. pg.

ANNEXURE

Certified to be true copy.  
R. S. Chatterley

- 8-30

ANNEXURE - B

15/10/77

400  
(1-2)  
3-11-07

Dated 16.10.77

NAVodaya VIDYALAYA SAMITI  
Ref No. F.5-38/27/NVS(SHR)/5248

To,

The Principal,  
All JNVs N.E. Region.

Subject:

Filling up 'Group'C' (non teaching) and  
Group'D' post

Sir,

The roster point for filling up of Group C  
and group(D' posts of vidyalayas at local level in acc  
with stipulation of the Samiti are forwarded for stri.  
adherence to the roster point.

The roster point are for existing vacan  
and also against anticipated vacancies like lab. Attende  
store keeper etc which should not be filledup unless a  
receipt of sanction of the post.

Your's faithfully

(D.C. MIRRA)  
D.Y. DIRECTOR  
NVS, RO: SHILLONG

B  
16/10/77

15/10/77  
spare.

15/10/77  
NVS

Certified to be true copy.

R.S. Choudhury  
Advocate

- 9 -

✓

post/anticipated prot.

E.D.C.

1. East Kameing	1	-	S/T
2. Tirap	1	-	U/R
3. Kamrup	1	-	S/T
4. Nalbari	1	-	U/R
5. Sibsagar	2	-	SC/OBC
6. Dibrugharh	1	-	U/R
7. Tinsukia	2	-	OBC/UR
8. Jorhat	1	-	ST
9. Golaghat	1	-	UR
10. Morigaon	1	-	OBC
11. Barpeta	1	-	UR
12. Darrang	1	-	UR
13. Kokrajhar	1	-	UR
14. Karbianglong	2	-	OBC/UR
15. C.Cpur	1	-	ST
16. Chandel	1	-	UR
17. Tamei Long	2	-	SC/UR
18. East Garo Hill	1	-	ST
19. South G.Hill	1	-	UR
20. Aizawl	1	-	ST
21. Chimgtimpui	2	ST/UR	
22. Kohima	1	ST	
23. Tuensong	1	UR	

Store Keeper

1. Divang velly	1	UR
2. Tirap	1	SC
3. Upper Subansiri	1	ST
4. Tawang	1	UR
5. Lower Subansiri	1	OBC
6. Karimgang	1	ST
7. Kamrup	1	UR
8. Sonitpur	1	UR
9. Nalbari	1	UR
10. Silchar	1	UR
11. Sibsagar	1	OBC
12. Dibrugarh	1	UR
13. Tinsukia	1	OBC
14. Jorhat	1	UR
15. Golaghat	1	ST
16. Morigaon	1	UR
17. Barpeta	1	OBC
18. Darrang	1	UR
19. Kokrajhar	1	UR
20. Karbianglong	1	OBC
21. Tamenglong	1	ST
22. Jorhat	1	ST
23. West Khasi	1	ST
24. Aijwal	1	ST
25. Lunglei	1	UR
26. Chimgtimpui	1	ST
27. Kohima	1	ST
28. Wokha	1	ST
29. Tuensang	1	ST
30. Phek	1	OBC
31. South Tripura	1	UR
32. North Tripura	1	ST
33. West Sikkim	1	UR

DRIVER

1. Dibang velly	UR
2. Upper Subansiri	UR
3. Tawang	SC
4. Lower Subansiri	UR
5. Karimgang	ST
6. Sonitpur	UR
7. Nalbari	UR
8. Silchar	OBC
9. Sibsagar	UR
10. Dibrugarh	OBC
11. Tinsukia	UR
12. Golaghat	UR
13. Golaghat	ST
14. Morigaon	UR
15. Barpeta	OBC
16. Barpeta	UR
17. Darrang	UR
18. Kokrajhar	UR
19. Karbianglong	OBC
20. Tamenglong	ST
21. Tamenglong	ST
22. Chimgtimpui	ST
23. Chimgtimpui	UR
24. Kohima	ST
25. Kohima	UR
26. Tuengsang	UR
27. Phek	UR
28. South Tripura	UR
30. North Tripura	UR
31. North Sikkim	UR

Cook

1. L. hit	ST
2. Tawang	UR
3. L. Subansiri	ST
4. Karimgang	ST
5. Kamrup	UR
6. Sonitpur	SC
7. Nalbari	UR
8. Silchar	OBC
9. Sibsagar	UR
10. Dibrugarh	OBC
11. Tinsukia	UR
12. Jorhat	ST
13. Morigaon	UR
14. Barpeta	OBC
15. Darrang	UR
16. Kokrajhar	UR
17. Karbianglong	UR
18. Imphal	ST
19. Ukhrul	UR
20. Tamenglong	ST
21. Chimgtimpui	ST
22. Wokha	ST
23. Tuengsang	UR
24. Phek	ST
25. South Tripura	ST
26. North Tripura	UR

Contd/-

Chowkidar Names

1. East Kameing	1 ST
2. Lohit	1 UR
3. Tawang	1 ST
4. L. Subansiri	1 UR
5. Karimganj	1 ST
6. Kamrup	2 UR/SC
7. Sonitpur	2 UR/OBC
8. Nalbari	2 UR/OBC
9. Silchar	1 UR
10. Sibsagar	2 UR/ST
11. Dibrugarh	1 OBC
12. Tinsukia	1 UR
13. Jorhat	1 UR
14. Morigaon	1 UR
15. Barpeta	1 OBC
16. Darrang	1 UR
17. Kokrajhar	1 SC
18. Imphal	2 ST/UR
19. Ukhru	2 SC/UR
20. Tamenglong	2 ST/UR
21. East Khasi	1 ST
22. Jowai	1 UR
23. S.G.Hill	1 SC
24. Chimtimpui	1 ST
25. Kohima	1 ST
26. Wokha	1 UR
27. Tuengsang	2 UR/ST
28. Phok	1 OBC
29. South Tripura	2 ST/UR
30. N. Tripura	1 SC
31. N. Sikkim	1 ST

Chowkider

1. Dibangwelly	1 ST
2. East Kameing	1 UR
3. L. Subansiri	1 SC
4. Kamrup	1 ST
5. Sonitpur	1 UR
6. Nalbari	1 SC
7. Silchar	1 UR
8. Sibsagar	1 OBC
9. Dibrugarh	1 UR
10. Tinsukia	1 OBC
11. Jorhat	1 UR
12. Morigaon	1 ST
13. Barpeta	1 UR
14. Kokrajhar	1 OBC
15. Karbianglong	1 UR
16. C.C.Pur	1 ST
17. Imphal	1 UR
18. Senapati	1 SC
19. Chimtimpui	1 ST
20. Wokha	1 ST
21. Tuengsanf	1 UR
22. W. Tripura	1 ST
23. S. Tripura	2 UR/SC
24. N. Tripura	1 UR

Chowkidar Cum Sweeper

1. Tuengsang	2 ST/UR
2. Phok	1 OBC
3. W. Tripura	1 ST

4. S. Tripura	1 UR
5. N. Tripura	1 UR
6. N. Sikkim	1 ST
7. East Kameing	1 ST
8. Tirap	1 UR
9. Upp. Subansiri	1 UR
10. Tawang	1 UR
11. Lower Subansiri	1 OBC
12. Karimganj	1 ST
13. Kamrup	2 UR/SC
14. Sonitpur	2 UR/OBC
15. Nalbari	2 UR/SC
16. Silchar	1 UR
17. Sibsagar	1 ST
18. Dibrugarh	1 UR
Tinsukia	1 OBC
20. Jorhat	1 UR
21. Golaghat	1 UR
22. Morigaon	1 UR
23. Barpeta	1 OBC
24. Darrang	1 UR
25. Kokrajhar	1 OBC
26. Karbianglong	1 UR
27. Geppa C.C.Pur	1 ST
28. Imphal	1 UR
29. Chaudel	1 SC
30. Ukhru	1 UR
31. Tamenglong	1 ST
32. East Khasi hills	1 ST
33. Jowai	1 UR
34. East G.Hill	1 SC
35. Chimtimpui	1 ST
36. Wokha	2 ST/UR

LAB AT ENDENT

1. Lohit	ST
2. Upp. Subansiri	UR
3. Tawang	SC
4. L. Subansiri	UR
5. Kamrup	ST
6. Sonitpur	UR
7. Nalbari	SC
8. Silchar	UR
9. Sibsagar	OBC
10. Dibrugarh	UR
11. Tinsukia	UR
12. Jorhat	ST
13. Golaghat	UR
14. Morigaon	OBC
15. Barpeta	UR
16. Darrang	UR
17. Kokrajhar	UR
18. Karbianglong	OBC
19. Tamenglong	ST
20. W.K.Hill	UR
21. Linglei	ST
22. Chimtimpui	UR
23. Kohima	ST
24. Wokha	UR
25. Tuengsang	UR
26. Phok	UR
27. W. Tripura	ST
28. S. Tripura	UR
29. N. Tripura	UR
30. N. Sikkim	UR

— 14 — 33

<u>CHOWKIDER</u>		<u>South Sikkim</u>	
1. Goalpara	UR	1. LDC	ST
2. Lakhimpur	UR	2. COOK	ST
<u>Cow-cum-sweeper</u>		<u></u>	
1. Goalpara	ST	3. Mess helper	UR
2. Lakhimpur	UR	4. Chowkider	ST
<u>COOK</u>		<u></u>	
1. Goalpara	OBC	5. Chow-cum-sweeper	UR
2. Lakhimpur	UR		
<u>Mess helper</u>		<u></u>	
1. Goalpara	OBC		
2. Lakhimpur	UR		
<u>LDC</u>		<u></u>	
1. Goalpara	UR		
2. Lakhimpur	UR		